

By e-mail

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-24/2003/3167/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri A.S.B. Laskar,  
Presiding Officer/Member,  
MACT, Nalbari.

Dated Guwahati the 19<sup>th</sup> June, 2019.

Sub: **Earned leave with station leave permission.**

Ref:- Your letter No. MACT/N/294 Date 14.06.2019

Sir,

With reference to the above, I am directed to inform you that your prayer for earned leave for 13(thirteen) days w.e.f. 29.06.2019 to 11.07.2019 along with station leave permission w.e.f. morning of 29.06.2019 till the evening of 11.07.2019, has been ~~granted/rejected~~, subject to your submission of leave admissibility report from the office of the Accountant General (A&E), Assam, Guwahati. Further, you are requested to hand over charge to the District and Sessions Judge, Nalbari and in her absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

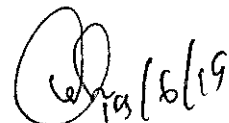
Sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-24/2003/3170/A, dated 19.06.19

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. The District & Sessions Judge, Nalbari.
3. The Systems Analyst, Gauhati High Court.



**JT. REGISTRAR (VIGILANCE)**

Rbas